

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6505/2020

(Arising out of impugned final judgment and order dated 03-12-2019 in CRMA No. 26463/2017 passed by the High Court Of Judicature At Allahabad)

VINAY KUMAR MISHRA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 130637/2020 - APPLICATION FOR PERMISSION

IA No. 130640/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 116145/2020 - EXEMPTION FROM FILING AFFIDAVIT

Date : 01-03-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Rajul Bhargava, Sr. Adv.
Mr. Kartikeya Bhargava, AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, AOR

UPON hearing the counsel the Court made the following
O R D E R

Having heard learned counsel appearing for the parties and given the fact that the petitioner is languishing in jail since 25.07.2012 and there is no likelihood of the trial being completed, the petitioner be released on bail, subject to the satisfaction of the trial Court.

The Special Leave Petition is disposed of.

Pending applications also stand disposed of.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER